

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 414
IA/5335/ND/2022, IA/6697/ND/2023
IB/1129/ND/2020

IN THE MATTER OF:

Vijender Antil	...	Applicant
Versus		
Phoenix ARC Pvt. Ltd	...	Respondent

Under Section 94(1) of Insolvency & Bankruptcy Code, 2016.

Order delivered on 22.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the RP : Mr. Narendra Singh, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IB/1129/ND/2020

Learned Counsel for the applicant as well as Mr. Narendra Singh, Learned Counsel for the Resolution Professional are present through video-conferencing.

IA/6697/ND/2023

Learned Counsel for the applicant as well as Learned Counsel for the respondent are present through video-conferencing. Learned Counsel for the respondent seeks some time to file reply. One week's time is granted to the respondent to file reply, with copy in advance to the opposite side. let this matter be posted to 10.05.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)